

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

15

Regn.No. OA 1864/1992

Date of decision: 02.09.1993

Shri R.K. Madan & Others

...Petitioners

Versus

Delhi Administration & Others

...Respondents

For the Petitioners

...Ms. Nandni Sahni, Counsel

For the Respondents

...Mrs. Avnish Ahlawat, Counsel

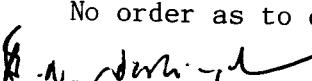
CORAM:

THE HON'BLE MR. JUSTICE S.K. DHAON, VICE CHAIRMAN
THE HON'BLE MR. B.N. DHOUNDIYAL, ADMINISTRATIVE MEMBER

JUDGMENT (ORAL)
(of the Bench delivered by Hon'ble Mr.
Justice S.K. Dhaon, Vice-Chairman)

Learned counsel appearing for the petitioners states that barring petitioner Nos. 2 and 3, the other petitioners have either retired or have been given promotions during the pendency of this Original Application. She also states that the petitioner Nos. 2 and 3 have made representations, which are still pending. She states that the petitioners do not wish to pursue this application. She, however, urges that the rights of petitioner Nos. 2 and 3 to prosecute their representations may be kept intact. We, therefore, dismiss this application as withdrawn. However, we make it clear that the dismissal of this application will not in any manner affect the decision to be given by the authority concerned upon the representations made by the petitioners.

No order as to costs.


(B.N. DHOUNDIYAL)
MEMBER (A)
02.09.1993


(S.K. DHAON)
VICE CHAIRMAN
02.09.1993

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